

[Shri N. C. Chatterjee]

Prime Minister that there will be no deflection from the very clear announcement that he made, that the condition-precedent to cease-fire shall be the vacation of aggression and that he still sticks to that, I think there should be an end to all discussion now. We stand by the Prime Minister and the Government and we hope they will carry out this solemn declaration.

Shri Lal Bahadur Shastri: I shall take only one minute. I merely wanted to clarify what I have just now said, at the end of my observations. I shall just repeat what I said in the statement in the beginning. I do not know if Shri Ranga remembers it, but I did say in that:

"I would, however, assure the House that we shall not accept anything which is not consistent with what I had stated last Wednesday, which this House so generously endorsed."

I had already made it quite clear.

श्री बृजराज सिंह (बरेली) : अध्यक्ष महोदय, मैं आप के जरिये प्रधान मंत्री जी से एक निवेदन करना चाहता हूँ। वे आज इस अपोजीशन को उस प्रकार से देखें जिस प्रकार से दूध का जला मट्टा फूक फूक कर पीता है। यह अपोजीशन दूध का जला हुआ है। प्रधान मंत्री जी के प्रडिसेसर ने ऐसे एग्जोरेंसेज दिये थे इस हाउस में। जब वे पूरे नहीं हुए तब इस हाउस को बड़ी निराशा हुई। आज जो अपोजीशन का मन इतना कच्चा पड़ गया है कि बार बार आप से आश्वासन चाहता है, वह उन गलतफहमियों के कारण है। चुनावों में निवेदन करूंगा कि इस पुरानी बात को ध्यान में रखते हुए समय समय पर अगर आप इस प्रकार के स्पष्टीकरण करते रहेंगे तो हमारा मनोबल भी ऊंचा रहेगा और हम आप के साथ सहयोग भी पूरी तौर से कर सकेंगे।

Mr. Speaker: Now we will take up papers to be laid on the Table.

श्री मधु सिमये : मैं एक स्पष्टीकरण चाहता हूँ कि बिना अपनी जमीन वापस लिये हुए गोलीबन्दी तो नहीं की जायेगी, युद्ध-विराम तो नहीं होगा ?

13:15 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT, AND ANNUAL REPORT ETC.. OF SINGARENI COLLIERIES.

The Minister of Steel and Mines (Shri Sanjiva Reddy): Sir, I beg to lay on the Table a copy each of the following papers:

(1) Notification No. SO 556 dated the 10th April, 1965, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library, See No. LT- 4311/65.]

(2) (i) Annual Report of the Singareni Collieries Company Limited, Hyderabad, for the year 1963-64 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above company.

[Placed in Library, See No. LT-4312/65].